



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ३०]

बुधवार, जून २१, २०२३/ज्येष्ठ ३१, शके १९४५

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ४७

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Police (Amendment) Act, 2023 (Mah. Act No. XXVII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,

Law and Judiciary Department.

MAHARASHTRA ACT No. XXVII OF 2023.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 21st June 2023).

An Act further to amend the Maharashtra Police Act.

XXII of
1951.

WHEREAS it is expedient further to amend the Maharashtra Police Act,
for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-
fourth Year of the Republic of India, as follows :—

- Short title. **1.** This Act may be called the Maharashtra Police (Amendment) Act, 2023.
- Amendment of section 2 of XXII of 1951. **2.** In section 2 of the Maharashtra Police Act (hereinafter referred to as “the principal Act”), in clause (6),—
 (a) after the signs and word “ “Commissioner ” ” the signs and words “ “ Special Commissioner ” ” shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023 ;
 (b) after the words “ Commissioner of Police ” the words “ Special Commissioner of Police ” shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023.
- Amendment of section 7 of XXII of 1951. **3.** In section 7 of the principal Act, after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023, namely :—
 “ (a-1) The State Government may also appoint the Special Commissioner of Police for Brihan Mumbai.”.
- Amendment of section 25 of XXII of 1951. **4.** In section 25 of the principal Act, in sub-section (2), in clause (a), after the words “Commissioner including” the words “ Special Commissioner ” shall be inserted and shall be deemed to have been inserted with effect from the 4th January 2023.
- 5.** Throughout the principal Act including preamble, for the words “ Greater Bombay ”, wherever they occur, the words “ Brihan Mumbai ” shall be substituted.
- Saving. **6.** Anything done or any action taken by the Special Commissioner of Police in exercise of the powers conferred on him under any orders issued by the State Government for the discharge of duties under the principal Act, shall be deemed to have been done or taken, as the case may be, in accordance with the provisions of the principal Act as amended by the Maharashtra Police (Amendment) Act, 2023.

Mah.
XXVII of
2023.